

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.106  
CP(IB)/138(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India Through Proposed RP Harish Kumar kant .....Applicant

V/s

Rishi Agarwal .....Respondent  
(Corporate Guarantor)

**Order delivered on 19/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Geeta Toraskar, Advocate  
For the Respondent : Mr. Aditya Mehta, Advocate

**ORDER**

This is an application filed by the applicant / financial creditor under Section 95 of the Insolvency and Bankruptcy Code, 2016 for initiation of Insolvency Resolution Process against the Respondent/Guarantor.

We have heard the Learned Counsel for the applicant as well as for the respondent and perused the records.

**The order is reserved.**

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**